

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) : (a) and (b). Yes, Sir, an Urjagram Project has been established in village Rukka, Block Ormanjhi of Ranchi District. The following non-conventional energy systems have been installed under the project: Improved Chullahs, Solar Street Lights, Solar Pump, Solar Television, Solar Community lighting system, Solar Cookers, family size biogas plants and Wind Mills.

Settlement of Regional Disputes between Haryana and Punjab before Election

1669. SHRI NARAIN SINGH CHAUDHARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to find solutions to the regional disputes between Haryana and Punjab on the question of language and Chandigarh issue before Punjab Vidhan Sabha elections which is likely to be held in the month of February, 1992; and

(b) if so, whether the concerned States would be taken into confidence while taking decisions on the said issues?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMNETARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHIR M.M. JACOB): (a) There is no such proposal at present.

(b) Does not arise.

News Item Captioned "Rajiv Hatyakand-Pahali Sunvai Par Ek Bhi Vakil Upasthit Nahin Hua"

1671. SHRI RAM SARAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Rajiv Hatyakand-Pahali Sunvai par Ek Bhi Vakil Upasthit Nahin Hua" appearing in Punjab Kesri dated October 8, 1991 and state:

(b) if so, whether Verma Commission has strongly objected to the absence of all the lawyers of the Union Government during the enquiry of Rajiv Gandhi assassination case; and

(c) if so, whether Government have enquired into the reasons of the absence of all the lawyers during the hearing of the said case; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (d). The first preliminary hearing of the Commission was held on 7th October, 1991. The notice in this regard was published in the newspapers. Since no specific notice had been received by the Govt. of India to appear before the Commission through a legal representative, no counsel for the Central Government appeared before the Commission on that day. However, the Attorney General has been representing the Government of India before the Commission in subsequent hearings.

[English]

Inclusion of Some Communities in SIS. List

1672. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to include some communities in the Scheduled Castes and Scheduled Tribes list under Articles 341 (2) & 342 (2) of the constitution; and

(b) if so, the time by which the constitutional amendments are likely to be brought before the Parliament?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The matter is under consideration.

False Affidavits for Evading Property Tax

1673. SHRI S.N. VEKARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the provisions made under the law for action against such of the property owners in Delhi who file false affidavits for the purposes of evading Delhi Municipal Corporation property tax on their properties; and

(b) whether any criminal proceedings are launched in such cases, if so, the details of such cases in which the proceedings were launched during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Municipal Corporation of Delhi has informed that there is no provision in the Delhi Municipal Corporation Act for taking action against property owners in Delhi who file false affidavits. Action is to be taken under the relevant provisions of the Indian penal Code for filing of false affidavits. No criminal proceedings have been launched in the last two years.

Construction of Telephone Exchange Building at Balasore, Orissa

1674. DR. KARTIKESWAR PATRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of plan to construct a DTO Building, staff quarters for telephone/postal employees and to construct a telephone exchange building at Balasore (Orissa);

(b) whether land has been acquired by the Telecommunication Department; and

(c) if so, the reasons for delay in construction of buildings?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a)

(i) DTO already working in departmental building.

(ii) Telephone exchange already working in departmented building. Building will accommodate expansion of existing telephone system.

(iii) *Telecom*: 21 Staff quarters already available.
Postal : Department of Posts has approved construction of 33 Staff quarters for postal employees at Balasore during the year 1992-93 subject to availability of funds.

(b) *Telecom*: There is no plan for procurement of land in near future. However as need for long term planning, State Govt. has been requested to allot land.